## GOVERNMENT OF INDIA MINISTRY OF TRIBAL AFFAIRS **RAJYA SABHA UNSTARRED NO- 3328** TO BE ANSWERED ON- 29/03/2023

## LOKUR COMMITTEE FOR IDENTIFYING SCHEDULED TRIBES

### 3328. DR. KIRODI LAL MEENA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government has proposed to evolve independent Commission to identify the new criteria, other than the present criteria fixed by Lokur Committee, to identify the Scheduled Tribes in India;

(b) if so, the details thereof;

(c) the details of the proposals that are pending/under consideration of Ministry to accord the status of Scheduled Tribes to the identified communities; and

(d) if so, the details thereof, State-wise, including Rajasthan?

#### ANSWER

# MINISTER OF STATE FOR TRIBAL AFFAIRS (SHRI BISHWESWAR TUDU)

(a) to (d): The Government of India on 15.6.1999 (further amended on 25.6.2002 and 14.9.2022) has approved the modalities for deciding the claims for inclusion in, exclusion from and other modifications in the Orders specifying lists of Scheduled Tribes. According to these modalities, only those proposals which have been recommended and justified, along with ethnographic details by the State Government/UT Administration concerned, can be processed further. Thereafter, it has to be concurred with by the Registrar General of India (RGI) and the National Commission for Scheduled Tribes (NCST) before being considered for amendment legislation. All actions are taken as per these approved modalities. These modalities are adequate for consideration of proposals for inclusion of communities in the list of Scheduled Tribes of a State/UT.

The proposals for inclusion in the list of Scheduled Tribes of a State or Union Territory follow certain processes as per the modalities. This is a continuous process. Proposals received from the State Government should be accompanied by an ethnographic report. The proposals are examined by the Office of the RGI and then by the NCST. In case the proposal is not recommended by the RGI, the State Governments are communicated the points raised by the RGI, so that additional information, if any, maybe furnished by the State Government.

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